

we shall have a good discussion in the matter. All that he wants to raise now may be raised then, with reference to the Proclamation.

**Shri A. K. Gopalan:** It is not a matter of the Proclamation. What steps are going to be taken to see that law and order is maintained?

**Mr. Speaker:** Along with the Proclamation you may discuss what steps are to be taken to maintain law and order. No particular party shall be annihilated which is entitled to function as any other party in this country.

Now, let us go the next item.

**Shri S. M. Banerjee:** Sir, what about the other adjournment motion? Three people have died. It is not Kerala and law and order. Three people have died in that area.

**Shri T. B. Vittal Rao (Khammam):** Sir, let us have it tomorrow.

**Mr. Speaker:** It is fixed for the 17th.

**Shri T. B. Vittal Rao:** Seventeenth will be too late. Conditions are deteriorating. Let us have it tomorrow. (Interruptions).

**Shri Vasudevan Nair (Thiruvella):** Sir, people have begun to evacuate from a particular area. They cannot live there upto the 17th. Two women have been raped in Ambalapuzha.

**Mr. Speaker:** Papers to be laid on the Table.

#### PAPERS LAID ON THE TABLE

##### ACTUARY'S REPORT ON LIFE INSURANCE CORPORATION OF INDIA

**The Minister of Finance (Shri Morarji Desai):** I beg to lay on the Table, under Section 29 of the Life Insurance Corporation Act, 1956, a copy of the Actuary's Report on the financial condition of the business of the Life Insurance Corporation of India including a valuation of the liabilities of the Corporation, as on

31st December, 1957. [Placed in Library, See No. LT-1473/59].

##### FLOOD CONTROL PROGRAMME

**The Minister of Irrigation and Power (Hafiz Mohammad Ibrahim):** I beg to lay on the Table a copy of a Statement regarding the Flood control programme and the flood situation in the country. [Placed in Library. See No. LT-1474/59].

##### NOTIFICATIONS UNDER MINES AND MINERALS (REGULATION AND DEVELOPMENT) ACT

**The Minister of Mines and Oil (Shri K. D. Malaviya):** Sir, I beg to lay on the Table, under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957, a copy of each of the following Notifications:

- (i) G.S.R. No. 387 dated the 4th April, 1959 making certain amendments to the Minerals Conservation and Development Rules, 1958.
- (ii) G.S.R. No. 388 dated the 4th April, 1959.
- (iii) G.S.R. No. 729 dated the 27th June, 1959.
- (iv) G.S.R. No. 862 dated the 25th July, 1959 making certain amendment to the Mineral Conservation and Development Rules, 1958.

[Placed in Library, See No. LT-1475/59].

##### NOTIFICATIONS UNDER ALL INDIA SERVICES ACT

**The Minister of State in the Ministry of Home Affairs (Shri Datar):** Sir, I beg to lay on the Table, under sub-section (2) of section 3 of the All-India Services Act, 1951, a copy of each of the following notifications:

- (i) G.S.R. No. 652 dated the 6th June, 1959 making certain amendments to the All India Services (Provident Fund) Rules, 1955.

## [Shri Datar]

- (2) G.S.R. No. 653 dated the 6th June, 1959 making certain amendments to the Indian Civil Service Provident Fund Rules, 1942.
- (3) G.S.R. No. 654 dated the 6th June, 1959 making certain amendments to the Indian Civil Service (Non-European Members) Provident Fund Rules, 1948.
- (4) G.S.R. No. 655 dated the 6th June, 1959 making certain amendments to the Secretary of State Services (General Provident Fund) Rules, 1943
- (5) G.S.R. No. 845 dated the 23th July, 1959 making certain amendments to the Indian Administrative Service (Pay) Rules, 1954.
- (6) G.S.R. No 846 dated the 25th July, 1959 making certain amendments to the Indian Police Service (Pay) Rules, 1954.
- (7) G.S.R. No 850 dated the 25th July, 1959 making certain further amendments to the All-India Services (Provident Fund) Rules, 1955
- (8) G.S.R. No. 851 dated the 25th July, 1959 making certain further amendments to the Indian Civil Service Provident Fund Rules, 1942
- (9) G.S.R. No 852 dated the 25th July, 1959 making certain amendments to the Secretary of State Services (General Provident Fund) Rules, 1943

[Placed in Library, See No LT-1476/59].

**AMENDMENT TO DELHI MUNICIPAL CORPORATION (ELECTION OF COUNCILLORS) RULES**

Shri Datar: Sir, I beg to lay on the Table, under sub-section (2) of sec-

tion 479 of the Delhi Municipal Corporation Act, 1957, a copy of Notification No. 22/2/59-Delhi dated the 16th July, 1959 making certain amendment to the Delhi Municipal Corporation (Election of Councillors) Rules, 1958, published in Delhi Gazette. [Placed in Library, See No. LT-1477/59].

**AMENDMENTS TO MINISTERS (ALLOWANCES, MEDICAL TREATMENT AND OTHER PRIVILEGES) RULES**

Shri Datar: Sir, I beg to lay on the Table, under sub-section (2) of section 11 of the Salaries and allowances of Ministers Act, 1952, a copy of Notification No. G.S.R. 592 dated the 16th May, 1959 making certain further amendments to the Ministers (Allowances, Medical Treatment and other Privileges) Rules, 1957. [Placed in Library, See No LT-1478/59].

**AMENDMFNTS TO MEDICINAL AND TOILET PREPARATIONS (EXCISE DUTIES) RULES**

The Deputy Minister of Finance (Shri B. R. Bhagat): Sir, I beg to lay on the Table, under sub section (4) of section 19 of the Medicinal and Toilet Preparations (Excise Duties) Act, 1955, a copy of each of the following Notifications, making certain further amendments to the Medicinal and Toilet Preparations (Excise Duties) Rules, 1956

- (i) G.S.R. No 617 dated the 30th May, 1959
- (ii) G.S.R. No 754 dated the 4th July, 1959

[Placed in Library, See No LT-1479/59]

**NOTIFICATIONS UNDER SEA CUSTOMS ACT**

Shri B. R. Bhagat: Sir, I beg to lay on the Table, under sub-section 4) of section 43B of the Sea Customs Act,